

E. No.974/14 & New No.479050/16

18.08.2020

Rajender Kumar Lohia Vs. Sunita Maini

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Amit Sanduja, Ld. Proxy Counsel for the petitioner.  
None for the respondent.

Ld. Proxy Counsel for the petitioner submits that the matter has been settled between the parties and possession of the tenanted premises has been received by the petitioner. He submits that in view of the settlement, petitioner wishes to withdraw the present case.

He requests that the matter be passed over so that an e-mail can be sent to the Court by the Ld. Main Counsel for the petitioner stating that the petitioner wishes to withdraw the case in view of the settlement.

Request is allowed. Matter is passed over.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

Matter is again taken up

Present: None.

An e-mail has been received today from Mr. Sunil Malhotra, Ld. main Counsel for the petitioner stating that the petitioner has received possession of the tenanted premises and therefore, wishes to withdraw the present case. The said application made through e-mail is allowed. Eviction petition is dismissed

-2-

as withdrawn as the case stands settled. Application for leave to defend is dismissed as the same is now infructuous.

The Assistant Ahlmad who is present in Court today is directed to take a printout of the e-mail and shall place it in the judicial file so that the record of the case is complete.

Copy of this order be sent to the Ld. Counsels for the parties.

File be consigned to record room.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

E. No.1030/14

New No.78071/16

18.08.2020

Nafees Ahmed Vs. Shahida Begum

File was not taken up on 30.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 18.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

As per the report of the Ahlmad, evidence by way of affidavit has been filed on behalf of the petitioner on 26.11.2019.

By the aforementioned order of the Hon'ble High Court r/w order no. 26/DHC/2020 dated 30.07.2020 also of the Hon'ble High Court, it has been directed that evidence in contested cases is not to be recorded till normal functioning of the Courts is not resumed.

In these circumstances, matter is adjourned for petitioner's evidence to 03.11.2020

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

M. No.47/18

New No.17/18

18.08.2020

Satish Kumar Saini Vs. Raghav

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None

Record is perused.

As per the report of the Ahlmad, notice of the application filed by the respondent no. 1 under Order 1 Rule 10 r/w Section 151 of Code of Civil Procedure has been served upon the Ld. Counsel for the respondent.

To come up for arguments on the aforementioned application on 23.12.2020. Let copy of the reply to the application, if any, be supplied to the applicant atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

M. No.46/12

New No.60112/16

18.08.2020

Kiran Mehra Vs. Hoogly Ink

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

As per the report of the Nazir, the respondent has complied with the order dated 24.10.2007.

To come up for arguments on application of the petitioner under section 15(7) of the Delhi Rent Control Act on 24.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

M.No.30/14

New No.60634/16

18.08.2020

Raju Vs. Kailash Sugoria

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one is present matter is adjourned for arguments on application under section 151 of Code of Civil Procedure dated 27.03.2014 filed by the petitioner for permission to file correct site plan, to 01.10.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

E. No.20/16

New No.79509/16

18.08.2020

Rais Ahmed Vs. Abdul Wahid

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one is present, matter is adjourned for arguments on application for leave to defend to 22.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

E. No.64/19

New No.447/19

18.08.2020

Zartaz Akhtar Vs. Mohd. Zakir

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

As per the report of the Ahlmad, rejoinder and documents have been filed by the respondent on 14.02.2020.

As no one is present, matter is adjourned for arguments on application for leave to defend to 05.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
18.08.2020



E. No.3/13

New No.79246/16

18.08.2020

Nafees Ahmed Vs. Saiful Islam

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one is present, matter is adjourned for final arguments to 03.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
18.08.2020